

**अध्यक्ष महोदय :** मैं ने आप से कहा कि आप काम चलने दीजिये ।

**Shri Nath Pai (Rajapur):** In view of the confusion about the admissibility of our notice, some of us are in a quandary. Since this matter is vital, you may kindly permit us to....

**Mr. Speaker:** I want to be excused now.

**Shri Nath Pai:** Towards the fag end of the session, you can always extend the time.

**Mr. Speaker:** I want to be excused now.

**श्री मौर्य :** इस सूचना के आधार पर

**अध्यक्ष महोदय :** आर्डर, आर्डर ।

**श्री मधु लिमये :** अध्यक्ष महोदय, मैं ने कल एक बात

**अध्यक्ष महोदय :** : अब आप चलने दीजिये ।

**श्री मधु लिमये** मैं ने कल एक विशेषाधिकार प्रस्ताव की सूचना संसद्-कार्य मंत्री के खिलाफ दी थी उस के बारे में मैं कुछ कहना चाहता हूँ ।

13.01 hrs.

#### PAPERS LAID ON THE TABLE

HALF-YEARLY REPORT ON ACTIVITIES OF COIR BOARD AND WORKING OF COIR INDUSTRY ACT FOR THE FIRST HALF OF THE YEAR 1964-65.

**The Minister of State in the Ministry of Home Affairs (Shri Hathi):** On behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of the Half-yearly Report on the activities of the Coir Board and the working of the Coir Industry Act, 1953 for the period from the 1st April to 30th September, 1964, under sub-section

(1) of section 19 of the Coir Industry Act, 1953. [Placed in Library. See No. LT-3706/64].

#### NOTIFICATIONS UNDER ALL INDIA SERVICES ACT

Statement correcting answer given to S. Q. 304 answered on 2nd December, 1964

**Shri Hathi:** I beg to lay on the Table:—

(1) a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1961:—

- (i) G.S.R. 1716, dated the 5th December, 1964, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954;
- (ii) The Indian Administrative Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1718, dated the 5th December, 1964.
- (iii) The Indian Police Service (Cadre) Amendment Rules, 1964, published in Notification No. G.S.R. 1719, dated the 5th December, 1964.

[Placed in Library. See No. LT-3707/64].

(2) A statement correcting the answer given on the 2nd December, 1964 to a supplementary by Shri S. M. Banerjee, on Starred Question No. 304 regarding Indo-Pak Border Violations.

#### STATEMENT

Question (Supplementary):

33 persons have been killed. Men are also being lifted. How does he say that there were only incidents of cattle lifting?

Answer:

There were 17 cases of cattle lifting. 16 cases of theft and 19 cases of kidnapping and men entering our territory. Wherever they have entered we have tried to chase them.

[Shri Hathi]

In a number of cases we have also fired and the casualties are more in their case than in our case.

NOTIFICATION UNDER EMPLOYEES' PROVIDENT FUNDS ACT

**The Deputy Minister in the Ministry of Law (Shri Jaganatha Rao):** I beg to lay on the Table a copy of Notification No. G.S.R. 1723, dated the 5th December, 1964, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding the milk and milk products industry to Schedule I to the said Act. [Placed in Library. See No. LT-3709/64.]

13.02 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS  
MINUTES OF FIFTIETH AND FIFTY-FOURTH SITTINGS

**Shri Krishnamoorthy Rao (Shimoga):** I beg to lay on the Table the Minutes of the Sittings (50th to 54th) of the Committee on Private Members' Bills and Resolutions held during the current Session.

13.02½ hrs.

COMMITTEE ON PETITIONS  
MINUTES OF FOURTEENTH AND FIFTEENTH SITTINGS

**Shri Thirumala Rao (Kakinada):** I beg to lay on the Table the Minutes of the Fourteenth and Fifteenth Sittings of the Committee on Petitions held during the Ninth and Tenth Sessions, respectively.

13.02½ hrs.

COMMITTEE ON GOVERNMENT ASSURANCES  
MINUTES OF NINTH SITTING

**Shri Siddananjappa (Hassan):** I beg to lay on the Table the Minutes of the Ninth Sitting of the Committee on Government Assurances held during the current Session.

13.03 hrs.

MESSAGE FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha, that the Rajya Sabha, at its sitting held on the 21st December, 1964, agreed without any amendment to the Payment of Wages (Amendment) Bill, 1964, which was passed by the Lok Sabha at its sitting held on the 1st December, 1964.”

13.03½ hrs.

PUBLIC ACCOUNTS COMMITTEE  
THIRTIETH REPORT

**Shri Morarka (Jhunjhunu):** I beg to present the Thirtieth Report of the Public Accounts Committee on Appropriation Accounts (P. & T.) 1962-63 and Audit Report (P.&T.), 1964, and Para 62 of Audit Report (Civil), 1964.

13.03½ hrs.

STATEMENT RE. FORMATION OF SOUTH-CENTRAL RAILWAY ZONE

**Mr. Speaker:** Now, the hon. Railway Minister.

**Shri Nambiar (Tiruchirapalli):** It is good. It is about the formation of a new zone in the South. (Applause).

**Shri Hari Vishnu Kamath (Hoshangabad):** What is this new alliance between the Railway Minister and Shri Nambiar? Did my hon. friend know it beforehand?